

State Vs Vishal @ Pagli  
FIR No. 0442/2020  
P.S. Farsh Bazar  
U/s 379/411 IPC

16.01.2021

Ld. PO is on paternity leave.

Present: Sh. Parshant Kumar, Ld. APP for the State through VC.

This is an application u/s. 437 Cr.P.C filed on behalf of applicant / accused for grant of bail.

It is submitted by Ld. Counsel for the applicant/accused that applicant/accused has been falsely implicated in the present case and he has nothing to do with the charges as alleged in the FIR. It is further submitted that no fruitful purpose would be served to keep the applicant/accused behind bars and he will abide by the terms and conditions of bail. Hence, it is prayed that accused may be released on bail.

IO has filed reply and as per the same, accused is in JC since 18.10.2020 and the case property has been recovered.

On the other hand, Ld. APP for the State has opposed the bail application.

Heard. Record perused.

Considering the fact that the chargesheet in the present matter has already been filed and the fact that recovery is already effected in this case, hence, no fruitful purpose shall be served by keeping the accused behind the bar, accused/applicant is admitted to bail on furnishing personal bail bond in the sum of Rs.20,000/- with one local surety in the like amount. Copy of this order be given dasti to the counsel for the accused.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

*Chakita*  
(Chakita Shrivastava)  
Reliever Judge/Shahdara/KKD/Delhi  
16.01.2021

State Vs. Nitin @ Badshah  
FIR No. 445/2020  
P.S. Farsh Bazar  
U/s 392/411/34 IPC

16.01.2021

Ld. PO is on paternity leave.

Present: Sh. Parshant Kumar, Ld. APP for the State through VC.

Fresh application received for grant of bail u/s 437 Cr.P.C moved on behalf of the applicant/accused.

Let reply to the application be called from the concerned IO for 19.1.2021.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

*Chakita*

(Chakita Shrivastava)  
Reliever/Shahdara/KKD/Delhi  
16.01.2021

State Vs Monu @ Devender @ Katta @ Golu  
FIR No. 862/2020  
P.S. Harsh Vihar  
U/s 25/54/59 IPC

16.01.2021

Ld. PO is on paternity leave.

Present: Sh. Parshant Kumar, Ld. APP for the State through VC.

Ld. Counsel for applicant.

This is an application u/s. 437 Cr.P.C filed on behalf of applicant / accused for grant of bail. Same was moved on 14.01.2021 which was put for disposal on 16.01.2021.

Reply of the same has been filed by the IO which states that the bail should not be granted to the accused as he can commit the same offence again and he can jump the bail.

Ld. APP for the State submits that the accused has already been granted bail on 07.01.2021. Same has been confirmed by the court record.

In view of the same, present bail application stands dismissed being infructuous and disposed of.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

  
(Chakita Shrivastava)  
Reliever/Shahdara/KKD/Delhi  
16.01.2021

State Vs Unknown  
FIR No. 000261/20  
P.S. Harsh Vihar  
U/s 379 IPC

16.01.2021

Ld. PO is on paternity leave.

Present: Ld. APP for the State through VC.  
Ld. Counsel for the applicant through VC.

An Superdari Application has been moved on behalf of Applicant to release the case property i.e. **Mobile phone IMEI No.866278049418671** on superdari through e-mail.

Reply of IO perused. IO has stated in his reply that he has no objection to the release. Hence, arguments are being dispensed with.

In view of above-mentioned, the case property i.e. **Mobile phone IMEI No.866278049418671** be released to the applicant/rightful owner after verification of his ownership and on preparing the panchnama in terms of judgment of Manjeet Singh vs State 214 (2014) DLT 646 for the purpose of secondary evidence and obtain the signatures of accused, if arrested.

All the formalities prescribed in judgement of Manjeet Singh vs. State be strictly complied with.

Panchnama alongwith photographs/CD as well as negative of the photographs be filed alongwith charge-sheet.

The superdari application stands disposed off accordingly.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

  
(Chakita Srivastava)  
Reliever Judge/Shahdara/KKD/Delhi  
16.01.2021

State Vs. Unknown  
FIR No. 000554/21  
PS: Farsh Bazar  
u/s 379 IPC

16.01.2021

Ld. PO is on paternity leave.

Present: Ld. APP for the State through VC.  
Ld. Counsel for the applicant through VC.

An Superdari Application has been moved on behalf of Applicant to release the case property i.e. **vehicle no. DL1Z-7243** on superdari through e-mail.

Reply of IO perused. IO has stated in his reply that he has no objection to the release. Hence, arguments are being dispensed with.

In view of above-mentioned, the case property i.e. **vehicle no. DL1Z-7243** be released to the applicant/rightful owner after verification of his ownership and on preparing the panchnama in terms of judgment of Manjeet Singh vs State 214 (2014) DLT 646 for the purpose of secondary evidence and obtain the signatures of accused, if arrested.

All the formalities prescribed in judgement of Manjeet Singh vs. State be strictly complied with.

Panchnama alongwith photographs/CD as well as negative of the photographs be filed alongwith charge-sheet.

The superdari application stands disposed off accordingly.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

  
(Chakita Srivastava)  
Reliever Judge/Shahdara/KKD/Delhi  
16.01.2021